

Central Administrative Tribunal, Principal Bench

Original Application No. 2254 of 2003

New Delhi, this the 17th day of September, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. R.K. Upadhyaya, Member (A)

Deshpal S/o Shri Kalu Ram
(Sweeper 'D')
R/o 24/422, Trilok Puri,
Delhi-91

.... Applicant
(By Advocate: Shri U. Srivastava)

Versus

Kendriya Vidyalaya Sangathan, through

1. The Commissioner,
Kendriya Vidyalaya Sangathan,
New Mehroli Road, J.N.U. Campus,
New Delhi
2. The Asstt. Commissioner,
K.V.S. (DR), J.N.U. Campus,
New Mehroli Road, New Delhi
3. The Principal,
Kendriya Vidyalaya, Hisar, Cantt.
Haryana

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

On 27.4.2001, an order had been passed by Kendriya Vidyalaya Hisar Cantt. pertaining to the loss of lien of the applicant from the post of Group 'D' Sweeper in terms of Article 81(d)(6). The appeal against the said order has been preferred on 12.5.2003.

2. At this stage, we are not expressing on the question of limitation or on the merits of the matter. Once the appeal is pending for consideration before respondent no. 2, at the threshold we dispose of the present application directing him to consider the same taking all factors including limitation etc. and pass a speaking

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order preferably within six months of the receipt of the certified copy of the present order and communicate it to the applicant.

U. R. Upadhyaya

(R. K. Upadhyaya)
Member (A),

/dkm/

V. S. Aggarwal

(V. S. Aggarwal)
Chairman,